



2026:AHC-LKO:9309

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 64 of 2026

Devanath

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Gopal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Krishna Gopal, the learned counsel for the petitioner, Sri Anil Kumar Kushwaha, the learned Standing Counsel appearing on behalf of the State and perused the material on record.
2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction for removal of encroachments over gaon sabha land bearing Gata No.192 measuring 0.0228 hectare and Gata No.114 measuring 0.78080 hectare situated in Village Sankrawan, Pargana and District Amethi made by the opposite parties no.5 to 7.
3. It has been submitted in the petition that in Case No.5020 of 2022, under Section 67 of U.P. Revenue Code, 2006 the Tehsildar Amethi had passed an order dated 15.07.2025 for removal of encroachment.
4. On the basis of written instructions provided by the Sub Divisional Magistrate, Gauriganj, District Amethi, the learned Standing Counsel has informed the court that the encroachment has already been removed in furtherance of the order dated 16.07.2025, passed under Section 67 of U.P. Revenue Code, 2006. Accordingly, this petition has become infructuous.
5. In view of above, the writ petition is **dismissed** as having become infructuous.

February 6, 2026
Ram.

(Subhash Vidyarthi,J.)